

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. 6/95

Thursday, this the 5th day of January, 1995

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. S. P. BISWAS, ADMINISTRATIVE MEMBER

K. Baby S/o Kuriakose  
Telephone Operator, Telephone Exchange  
Ernakulam (Naithy Bhavan,  
Thevamattathil, Piravam P.O.

Applicant

By Advocate Mr. M. R. Rajendran Nair

vs.

1. The Chairman  
Telecom Commission,  
New Delhi

2. Union of India represented by  
Secretary to Government,  
Ministry of Communications,  
Department of Posts, New Delhi

3. Controller of Defence Accounts  
Allahabad

4. District General Manager,  
Telecom, Ernakulam

5. Director General of Posts and  
Telegraphs, New Delhi

Respondents

By Advocate Mr. P. R. Ramachandra Menon, ACGSC

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant prays that only a direction to dispose of A-4 would suffice and that he is not pressing other contentions. Standing Counsel has no objection to this course. In the circumstance, we direct first respondent to consider A-4 and pass appropriate orders thereon within six months from today.

2. Application is disposed of as aforesaid. No costs.

Dated the 5th January, 1995.

  
S. P. BISWAS  
ADMINISTRATIVE MEMBER

Kmn 5.1.95

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

List of Annexures

Annexure A4 : True copy of the representation dated 17-10-94 submitted by the applicant to the Ist respondent.